

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1385
ANSWERED ON:29.07.2015
Fake and Misleading Information under RTI
Ahamed Shri E.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Information Commission has in a recent decision, taken exception to the kind of false and misleading information given to RTI applicants in respect of Electro-magnetic Radiation; and
- (b) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): A second appeal was filed by Shri Suresh Chander Gupta before the Central Information Commission against Ministry of Environment & Forests regarding information related to radio frequency Electro Magnetic Fields.

The Central Information Commission in its order No. CIC/SA/A/2014/901119 dated 20.02.2015 disposed off the appeal. In the said order, amongst other directives, there was direction to the Central Public Information Officer (CPIO) of the Ministry of Environment & Forests to show cause why maximum penalty cannot be imposed for false and misleading information on such a vital issue of public importance within 21 days from the date of receipt of the order.

The final decision on the show cause hearing was taken on 31.03.2015.
